

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

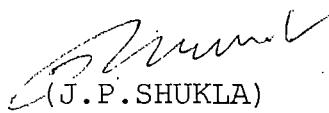
ORDERS OF THE TRIBUNAL

27.2.2008

OA 236/2006

Mr.C.B.Sharma, counsel for applicant.
Mr.Gaurav Jain, counsel for respondents.

Heard learned counsel for the parties. The OA stands disposed of by a separate order.


(J.P. SHUKLA)

MEMBER (A)


(M.L. CHAUHAN)

MEMBER (J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 27th day of February, 2008

ORIGINAL APPLICATION NO.236/2006

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

Pratibha Hada,
Postal Assistant,
Savings Bank Control Organisation,
Head Post Office,
Kota (Raj.).

... Applicant
(By Advocate : Shri C.B.Sharma)

Versus

1. Union of India through
Secretary to the Govt.,
Department of Posts,
Ministry of Communication &
Information Technolgy,
Dak Bhawan, Sansad Marg,
New Delhi.
2. Post Master General,
Rajasthan Southern Region,
Ajmer.
3. Sr.Supdt.. of Post Offices,
Kota Postal Division,
Kota.
4. Asstt. Supdt. Of Post Offices,
Postal Sub Division (s) & Inquiry Officer,
Baran.

... Respondents
(By Advocate : Shri Gaurav Jain)

ORDER (ORAL)

PER HON'BLE MR.M.L.CHAUHAN

The applicant has filed this OA against rejection of his representation against allegation of bias against the inquiry officer in the proceedings pending under Rule-14 of the CCS (CCA) Rules.

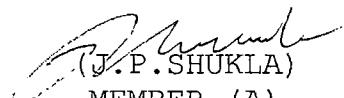
2. During the pendency of this OA, the applicant has been awarded penalty of compulsory retirement. Appeal filed against the order of the disciplinary authority has been also been dismissed on 25.5.2006.

3. Learned counsel for the applicant sought time to amend the OA. The amended OA has not been filed so far. Learned counsel for the applicant submitted that he has also filed a revision petition in the month of April, 2007, which has not been decided so far by the revisional authority. He further submitted that it was under these circumstances that the amended OA could not be filed.

4. We have heard the learned counsel for the parties. We are of the view that it will not be useful to keep this OA pending ~~if~~ ^{unless} the matter is not finally decided by the revisional authority. However, in order to do justice to the applicant, we are of the view that it will be appropriate if a direction is given to the revisional authority i.e. Chief Post Master General to decide the revision petition.

5. Accordingly, the Chief Post Master General is directed to decide the revision petition of the applicant within a period of one month from the date of receipt of a copy of this order. It will, however, be open for the applicant to file a substantive OA thereby challenging the orders including the order to be passed by the revisional authority. It is also clarified that it will be permissible for the applicant to raise all the permissible pleas including the pleas taken in the present OA.

6. With these observations, the OA stands disposed of with no order as to costs.



(J.P.SHUKLA)
MEMBER (A)



(M.L.CHAUHAN)
MEMBER (J)

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